

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 872 of 2020

IN THE MATTER OF:

Maldar Barrels Pvt. Ltd.

...Appellant

Versus

Pearson Drums & Barrels Pvt. Ltd.

...Respondent

Present:

**For Appellant: Ms. Pratiksha Sharma and Mr. Ankit Acharya,
Advocates.**

For Respondent:

O R D E R
(Through Virtual Mode)

08.10.2020: The issue raised by Shri Ankit Acharya, Advocate, appearing as proxy counsel on behalf of the learned counsel for the Appellant, who is stated to be in a state of bereavement, is that the earlier CIRP was closed in view of settlement with liberty to come back in the event of terms of settlement not being adhered to. It is submitted that the impugned order dismissing the Appellant's application cannot be sustained as the same overlooks the liberty granted.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **20th November, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc